

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 03/2022-23/19 / RTI
Dated 7/05/2022

To,

Mr. Jitendra Kumar Deuri
Gauhati High Court, Guwahati.

1. Please refer to your RTI application registered as I.D. Number 14/2022-23 Dated 21/04/2022 addressed to undersigned regarding supply of office notes as well as marks obtained by all the participants in interview and ACR for promotion to the post of AO (J).
2. The copies of the information sought for is attached herewith.
3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the Appellate Authority within 30(thirty) days of the issue of this order if you are not satisfied with this reply.

Encl:- as stated.



R. S. Tapadar
07.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/18/ RTI
Dated ...7./05/2022

To

Mr. Satya Prasad Barua
House No-44, Hemgiri Path
Ashram Road, Ulubari-781007

- 5/22
1. Please refer to your RTI application registered as I.D. Number 16/2022-23 Dated 27/04/2022 addressed to undersigned regarding copy of plaint of the Case No.WP(C)- 4506/2018.
 2. The information asked for is as follows.

i & ii) It is to inform you that plaint is a part of case record, which cannot be furnished under the Right to Information Act.

The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.

iii). The Gauhati High Court (RTI) Rules, 2008 is available at official website , you may access the said rule by following the link below:-

<https://ghconline.gov.in/index.php/rti/>

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. S. T. Prasad Barua
07.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/20 / RTI
Dated 9/05/2022

To,

Ms. Deepika Choudhary
K-112, Pocket-K, Sarita Vihar
New Delhi- 110076

1. Please refer to your I.D. Number 17/2021-22 Dated 29/04/2022 forwarded to undersigned seeking misc. information relating to pendency of cases at High Court and Lower Judiciary.
2. The information asked for is as follows.

Query No. 2, 3, 5 and 6 - Number of cases pending in Gauhati High Court as on 31/03/2022.

Gauhati High Court	Total Pending cases	Cases pending more than 5 years
Principal Seat	42862	9000
Kohima Bench	776	53
Aizwal Bench	489	57
Itanagar Bench	1358	126
Assam District Court	432464	67023
Nagaland District Court	4559	1254
Mizoram District Court	6294	542
Arunachal Pradesh	14349	4640

Query No. 7 - Number of cases pending for more than 10 years for the district court of Assam 6774.

Query No. 9 & 10 - Number of vacancies in Gauhati High Court as on 28/02/2022.

	Vacancy
Gauhati High Court	01
Assam District Court	38
Nagaland District Court	10
Mizoram District Court	24
Arunachal Pradesh	09

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issue of this order.

R. N. Rajadurai
09.05.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/22 / RTI
Dated 11/05/2022

To,

Mr. Hardik Goel
51 Nothex, New Delhi - 110009

1. Please refer to your RTI application registered vide I.D. Number 13/2022-23 Dated 21/04/2022 forwarded to undersigned seeking information relating to salaries of High Court Judges.
2. A separate sheet showing salaries of High Court Judges is attached herewith.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Enco:- as stated.

R. A. Tapedev
11.05.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/2/1/RTI
Dated Guwahati, 12/05/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

✓ To : The District and Sessions Judge,
Dibrugarh.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Md. Alias, Regd. Vide 15/2022-23 dtd 25/04/2022.

Madam,

With reference to the subject cited above, I am forwarding herewith a RTI application dated 21/03/2022 of Md. Alias, for taking necessary action from your end, as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

End: As stated above.

R. A. Tapadar
12.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo-No. No. HC.XXXV -14/2022-23/25/ RTI, dated the 12/05/2022

Copy to:

✓ Md. Alias, New market, Kalibari, P.O.-Dibrugarh, Assam. He is requested to approach the abovementioned PIO for getting the information in respect of his query.

R. A. Tapadar
12.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

25/5/22

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FORM 1C
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV-1/2022-23/26/RTI
Dated 12/05/2022

To

Ms. Santa Bora
D/o- Lakshmi Prasad Bora
Cotton University
Panabazar – 781001

1. Please refer to your RTI application registered as I.D. Number 23/2022-23 Dated 11/05/2022 addressed to undersigned seeking misc. information regarding Case no. WP(C)4506/2018.
2. The information asked for is as follows.
 - a. and c. No prayer for holding up family pension of any person who retired as Gaon Panchayat Secretary of the Govt. of Assam has been made in the plaint of the WP(C)4506/2018.
 - b. Hon'ble Gauhati High Court has not passed any order in WP(C)4506/2018, staying the due family pension of any retired Gaon Panchayat Secretaries of the Govt. of Assam.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. A. Talwar
12.05.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

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THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC XXXV - 14/2022-23/27 RTI

Dated Guwahati, 13/05/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The Public Information Officer,
National Company Law Tribunal
Guwahati Bench, 4th Floor
Prithvi Planet, behind Hanuman Mandir
GS Road, Ghy-07.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Sanjay Kumar, Regd. Vide 27/2022-23 ctd
07/05/2022.

Sir /Madam,

With reference to the subject cited above, I am forwarding herewith 3(three)
nos. of RTI application dated 07/04/2022 of Sanjay Kumar, for taking
necessary action from your end, as the subject matter falls under your
jurisdiction. Reply, if any, may directly be sent to the applicant.

Encl: As stated above.

Yours faithfully,

R. A. Tapadar

13.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

✓ Memo No. No. HC.XXXV -14/2022-23/ 28 / RTI, dated the 13/05/2022

Copy to:

5/22
Mr. Sanjay Kumar, Perfexio Legal, Attorney at legal, 9655, Sector-C, Vasant Kunj,
New Delhi. He is requested to approach the abovementioned PIO for getting the
information in respect of his query.

R. A. Tapadar

13.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/24/ RTI
Dated 18/05/2022

To,

Mr. Sanjeev Manhas
Vill- Nihalpur, P.O.- Sujanpur
Pathankot-145023

1. Please refer to your RTI application registered vide I.D. Number 09/2022-23 Dated 20/04/2022 forwarded to undersigned seeking information relating to Notification regarding discontinuation of interview(s) for the recruitment of junior level posts of Judiciary.
2. The information sought for is as follows:

The Hon'ble High Court conducts interview/viva-voce for all categories of posts (Gazetted and Non-Gazetted) for the Principal Seat, Outlying Benches and for the Subordinate Judiciary as well, for assessing personality of the applicants which is conducted by the centralized Recruitment cell.

The Hon'ble High Courts are independent institutions and does not come under the purview of notifications issued by the Govt. of India or Govt. of Assam in terms of the powers conferred to the High Court under the constitution of India.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days from the date of issuance of this order if you are not satisfied with this reply.

R. A. Tupta
18.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/28 / RTI
Dated 18/05/2022

To,

Mr. Kashu Kumar
RZ-15A, Street no-03
Dabri metro gate no-3, Palam village
South west Delhi-110045

1. Please refer to your RTI application registered vide I.D. Number 11/2022-23 Dated 20/04/2022 forwarded to undersigned seeking information relating to case no. CrI. Pet-230/2019.
2. The information asked for is as follows,
Due to covid-19 pandemic situation, cases were directed to be listed in restricted numbers. Only urgent matters like cases fixed by date, matters allowed for listing vide mention memos & application were listed.
However, CrI. Pet-230/2019 was listed 06/05/2022 and it was directed to be listed after four weeks along with Lower Court record.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapadar
18.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

OK

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/367 RTI
Dated 19/05/2022

To

Mr. Narayan Saikia
John First School campus, Ward no.-6
Near old Civil Hospital, Lakhimpur-787001.

1. Please refer to your RTI application registered as I.D. Number 25/2022-23 Dated 12/05/2022 addressed to undersigned regarding supply of misc. information relating to the Govt. of India and Assam.
2. All the queries are related to the Govt. of India and Assam; hence no information can be furnished.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. N. Talwar
19.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

THE GAUHATI HIGH COURT

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.XXXV - 14/2022-23/ 32 /RTI

Dated Guwahati, 20/05/2022

From : Sri Rafique Ahmed Tapadar
Registrar (Judicial) & PIO
Gauhati High Court-781001

To : The District and Sessions Judge,
Barpeta / Baska / Bongaigaon / Cachar / Chirang/Charaideo/ Darrang /
Dhemaji / Dhubri / Dibrugarh / Dima Hasao / Goalpara / Golaghat /
Hailakandi /Hojai/ Jorhat / Kamrup (M)/ Kamrup, Amingaon / Karbi
Anglong / Karimganj / Kokrajhar / Lakhimpur / Morigaon / Nagaon /
Nalbari / Sivasagar / Sonitpur /South Salmara / Tinsukia / Udalguri.

Sub: Request for information under Right to Information Act, 2005.

Ref: RTI application by Mr. Kishan Chand Jain, Regd. Vide 18/2022-23
Dated 09/05/2022.

Sir / Madam

With reference to the subject cited above, I am forwarding herewith a RTI application dated 15/04/2022 of Mr. Kishan Chand Jain, for taking necessary action in respect of (Q.No-1), from your end as the subject matter falls under your jurisdiction. Reply, if any, may directly be sent to the applicant.

With warm regards

Yours faithfully,

R. A. Tapadar
20.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

Memo No. No. HC.XXXV -14/2022-23/ 33 / RTI, dated the 20/05/2022

Copy to:

Mr. Kishan Chand Jain, 22-156, Motilal Nehru Road, Agra-282004. He is requested to approach the abovementioned PIOs for getting the information in respect of his query.

R. A. Tapadar
20.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'

Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/ 31 / RTI
Dated 30/05/2022

To,

Ms. Apika Garg
B 19 GF, Preet Vihar
Delhi – 110092

1. Please refer to your RTI application registered vide I.D. Number 20/2022-23 Dated 09/05/2022 forwarded to undersigned seeking information relating to cases pending U/S-138 of NI Act.
2. The information asked for is as follows:
 - 1) Number of cases pending U/S-138 of NI Act for the district courts of Assam as on 31/03/2022 is **27315**.
 - 2) The information is not available with the Registry. Hence, information cannot be furnished. Please note that under the RTI Act, information which is available and existing can be furnished.
 - 3) The Query relates to the Government.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Nayak
20.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/ 31 / RTI
Dated 30/05/2022

To,

Ms. Apika Garg
B 19 GF, Preet Vihar
Delhi - 110092

1. Please refer to your RTI application registered vide I.D. Number 20/2022-23 Dated 09/05/2022 forwarded to undersigned seeking information relating to cases pending U/S-138 of NI Act.
2. The information asked for is as follows:
 - 1) Number of cases pending U/S-138 of NI Act for the district courts of Assam as on 31/03/2022 is **27315**.
 - 2) The information is not available with the Registry. Hence, information cannot be furnished. Please note that under the RTI Act, information which is available and existing can be furnished.
 - 3) The Query relates to the Government.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Nayak
20.05.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/34/ RTI
Dated 3.3/05/2022

To,

Mr. Jagdish Rai Midha
Vagish Colony, Hanumangarh Junction
Rajsthan – 335512

1. Please refer to your RTI application registered vide I.D. Number 19/2022-23 Dated 09/05/2022 forwarded to undersigned seeking misc, information relating to online filing of RTI application.
2. The information asked for is as follows:
 - 2) 3) And 6)- The Gauhati High Court does not have online facility of filing RTI application.
 - 3) And 5) According to **Rule 9. A(ii) and (B)** of the Gauhati High Court (Right to Information) Rules, 2008, fee for RTI Application and RTI Appeal application is Rs.10/- and 50/- respectively.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Rayadash
23.05.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/35 / RTI
Dated 24/05/2022

To

Mr. Suman Das
C/o- Sudhabindu Das
Village- Lafashil, P.O- Lakshmi Bazar
Karimganj – 788709

1. Please refer to your RTI application registered as I.D. Number 28/2022-23 Dated 17/05/2022 addressed to undersigned regarding service rules of Computer typist of Subordinate Courts of Assam.

2. The information asked for is as follows.

i,ii,iii and iv

No such guidelines regarding the duties and responsibilities are mentioned either in "The Assam District and Sessions Judges Establishment (Ministerial) Service Rule, 1987" or in the modified Service Rule, (pending with the Govt.), to be performed / followed by the Computer typist of the Subordinate Judiciary.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Raju
24.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM E
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.000V-1/2022-23/37/RTI
Dated 25/05/2022

To

Handwritten signature in blue ink.

Mr. H.T. Chhunga
ITI Veng III, Aizawl
Mizoram - 796005

1. Please refer to your RTI application registered as I.D. Number 34/2022-23 Dated 25/05/2022 addressed to undersigned regarding supply of copy of *Plaint & Order* dated 27/01/2021 of Case no. W.A.-39/2019.
2. The information asked for is as follows.
It is to inform you that certified copies of *Plaint & Order* cannot be furnished under the Right to Information Act.
The said can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite amount.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

Handwritten signature in green ink.
25.05.2022

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 4/2022-23/2/ RTI
Dated 25/05/2022

To,

Mr. Hulesh Baghel
Vill- Tihlipali Tehsil, Bilaigarh
Baoudabazar, Chattisgarh-493559

1. Please refer to your I.D. Number 37/2021-22 Dated 20/05/2022 forwarded to undersigned seeking misc. information relating to pendency of cases at High Court and Lower Judiciary.
2. The information asked for is as follows.

Number of cases pending in the Gauhati High Court as on 30/04/2022.

Gauhati High Court	Total Pending cases
Principal Seat	43015
Kohima Bench	754
Aizwal Bench	471
Itanagar Bench	1346
Assam District Court	438839
Nagaland District Court	4526
Mizoram District Court	6258
Arunachal Pradesh	14792

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

A. A. Tapaswini
25.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

O/C

No HC.XXXV- 1/2022-73/ 09/ RTI
Dated 26/04/2022

To

Mr. H.T. Chhunga
ITI Veng III, Aizawl
Mizoram - 796005

27/4/22

1. Please refer to your RTI application registered as I.D. Number 12/2022-23 Dated 20/04/2022 addressed to undersigned regarding supply of copy of Judgment & Order dated 24/11/2021 of case no W.A.-39/2019.
2. The information asked for is as follows.
Certified copies of Judgment & Order cannot be furnished under the Right to Information Act.
The same can be obtained from the Copying Section of this Registry by applying in proper format and paying the requisite fee.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Timpudon
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'B'
Form of supply of information to the applicant
[Rule 4(iv)]

No. HC.XXXV-1/2022-23/38/RTI
Dated 24/05/2022

To

Mr. Anan Kumar Bhuyan
Shantipur hillside, Bhutnath
Kamrup (M)-7810009

1. Please refer to your RTI applications registered as I.D. Number 29/2022-23 Dated 23/05/2022 and 38/2022-23 dtd 26/05/2022 addressed to undersigned regarding your interaction for designation of Senior Advocate held on 06/08/2021 and 09/03/2022.
2. The information asked for is as follows.
 - 1) Data in respect of 1st interaction dated 14/09/2021 (not 06/08/2021) is not available.
 - 2) The points allotted by the Hon'ble Committee Members based on the 2nd interaction with you held on 21st March, 2022 (not 09/03/2022) are as follows-

Sl No.	Matter	Hon'ble Members	Points awarded
I.	Number of years of practice	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	20
		Hon'ble Mr. Justice N. K. Singh	20
		Hon'ble Mr. Justice M. R. Pathak	20
		Shri Devajit Saikia, Advocate General of Assam	20
		Smt. Millie Hazarika, Senior Advocate	20
II.	Judgments (Reported and Unreported)	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	15
		Hon'ble Mr. Justice N. K. Singh	20
		Hon'ble Mr. Justice M. R. Pathak	15
		Shri Devajit Saikia, Advocate General of Assam	15
		Smt. Millie Hazarika, Senior Advocate	20
III.	Publications	Hon'ble Justice Sudhanshu Dhulia, Chief Justice	Nil
		Hon'ble Mr. Justice N. K. Singh	Nil
		Hon'ble Mr. Justice M. R. Pathak	Nil
		Shri Devajit Saikia, Advocate General of Assam	3

		Smt. Millie Hazarika, Senior Advocate	Nil
IV	Personality & Suitability based on interaction/interview	Hon'ble Justice Sudhanshu Chhalla, Chief Justice	12
		Hon'ble Mr. Justice N. K. Singh	18
		Hon'ble Mr. Justice M. P. Pathak	18
		Shri Devajit Saikia, Advocate General of Assam	12
		Smt. Millie Hazarika, Senior Advocate	10
V.	Adverse remarks, comments or note by any members of the Committee	Nil	

3) No.

4) No.

3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. S. Talwar

26.05.22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

FORM 'D'
Rejection Order
[Rule 4(iii)]

No HC.XXXV- 01/2022-23/224 / RTI
Dated 23/05/2022

To,

Sri Madhu Baul
Lanka, W/No-6, Pawna Road
Hojai, Assam

1. Please refer to your application, registered as I.D. No 34/2022-23 Dated 25/05/2022 addressed to the undersigned regarding supply of information relating to a prayer filed by the applicant.

2. The information asked for cannot be supplied due to following reason:-

For not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008. The IPO so enclosed with your application, is returned herewith.

The requisite fee of Rs 10/- paid through IPO, is to be paid in favour of 'Registrar General, Gauhati High Court', payable at Guwahati, instead of "The Public Information Office, the Gauhati High Court". You may resubmit the application after rectifying the aforementioned deficiency.

3. As per section 19 of the Right to Information Act, 2005, you may file an appeal to the appellate authority within thirty days of the issue of this order if you are not satisfied with this reply.

Endo : as stated.

R. A. Tapar
25.05.22
Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.

On
30/5/22

FORM 'E'
Form of supply of information to the applicant
[Rule 4(iv)]

No HC.XXXV- 1/2022-23/ 44/ RTI
Dated 31/05/2022

To,

Mr. Gaurab Dutta
Ranibagan Housing Complex, Pasupati Apartment
Fl-101, Beltola tiniali, Ghy-26

1. Please refer to your RTI application registered as I.D. Number 31/2022-23 Dated 24/05/2022 addressed to undersigned seeking information relating Case no. W.P(C)-1625/2019.
2. The information asked for is as follows.
Hon'ble Gauhati High Court vide order dated 25/02/2022 was pleased to direct the matter to be listed after two weeks in that aforesaid case.
Accordingly the case has been listed on 01/06/2022 for hearing.
3. As per section 19 of the Right to Information act, 2005, you may file an appeal to the Appellate authority within 30(thirty) days of the issuance of this order if you are not satisfied with this reply.

R. A. Tapuwal
31-05-22

Registrar (Judicial) & PIO
Gauhati High Court, Guwahati.